

## MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

### First Phase Induction Training Course for newly appointed Civil Judges Class – II (Entry Level) of 2020 Batch through Online (15.02.2021 to 12.03.2021)

(First Week – 15.02.2021 to 20.02.2021)

DATE/ DAY	SESSION – I 10:30 am to 12:00 pm	SESSION – II 12:15 pm to 1:45 pm	SESSION – III 2:30 pm to 4:00 pm	EXERCISES	TO BE SUBMITTED
15.02.2021 Monday	Inauguration of the Course & Feedback from field training (First Phase) for identifying issues and need assessment By: <b>Director, MPSJA</b>	Discussion on – Key issues relating to Constitution and Classification of Courts (Civil and Criminal) and its Jurisdiction By: <b>Shri Dharendra Singh, Faculty Senior</b>	Discussion on – Key issues relating to Role and duties of Ministerial Staff of Civil Court and Criminal Court By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Ex.1: Order-sheet writing deciding application for grant of remand and bail	On 16.02.2021 till 10:00 am
16.02.2021 Tuesday	Discussion on – Key issues relating to Civil suits; Generally Institution, scrutiny of plaint, cognizance, registration and process By: <b>Smt Anu Singh, OSD-II, MPSJA</b>	Discussion on – Key issues relating to Remand and Bail in the light of Ex.1 (Contd.) By: <b>Shri Jayant Sharma, Faculty Junior</b>	Discussion on – Key issues relating to Remand and Bail in the light of Ex.1 By: <b>Shri Jayant Sharma, Faculty Junior</b>	Ex.2: Order writing– Interim custody of seized vehicle and other property	On 17.02.2021 till 10:00 am
17.02.2021 Wednesday	Discussion on – Key issues relating to Written Statement, Counter Claim and Set Off By: <b>Smt. Anu Singh, OSD-II, MPSJA</b>	Discussion on – Key issues relating to Cognizance in Criminal cases; Generally, Scrutiny of charge- sheet, ER, FR, registration and other issues By: <b>Shri Yashpal Singh, Deputy Director</b>	Discussion on – Key issues relating to Will & Its Execution and Proof By: <b>Director, MPSJA</b>	Ex.3: Framing of Issues	On 18.02.2021 till 10:00 am
18.02.2021 Thursday	Discussion on – Relating to interim custody of property under Section 451/457 CrPC and other Special Acts in the light of Ex.2 By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Discussion on – Key issues relating to Amendment of Pleadings under Order 6 Rule 17 CPC By: <b>Shri Jayant Sharma, Faculty Junior</b>	Discussion on – Framing of issues in the light of Ex.3 By: <b>Shri Dharendra Singh, Faculty Senior</b>	Ex.4: Framing of Charge	On 19.02.2021 till 10:00 am
19.02.2021 Friday	Discussion on – Key issues relating to M.P. Land Revenue Code,1959 By: <b>Shri Dharendra Singh, Faculty Senior</b>	Discussion on – Law relating to Temporary Injunction under Order 39 Rules 1 & 2 CPC By: <b>Shri Yashpal Singh, Dy. Director</b>	Discussion on – Framing of Charges, Discharge and Alteration of Charges in the light of Ex.4 By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Ex.5: Order writing – Section 125 CrPC	On 22.02.2021 till 10:00 am
20.02.2021 Saturday	Trial in Criminal Cases – Proceeding in absence of accused and dispensation with personal attendance (Sections 299 & 317 CrPC) By: <b>Smt. Anu Singh, OSD-II, MPSJA</b>	Discussion on – Key issues relating to Order 33 CPC and Section 35 of Court Fees Act By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Discussion on – Key issues relating to private complaints dealing with applications under Section 156 (3) CrPC By: <b>Shri Yashpal Singh, Dy. Director</b>	Ex.6: Judgment Writing Criminal	On 22.02.2021 till 10:00 am

- NOTE:-**
- (i) This schedule is subject to the change under exigencies, if any.
  - (ii) Reply/answer of the exercises should be submitted strictly on due date and time, as per schedule.
  - (iii) It is advisable to observe instructions/directions regarding this training course issued by MPSJA from time to time.
  - (iv) All correspondence shall be made through email and/or other modes of telecommunication.

**DIRECTOR**